

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/47 /2021

HYDERABAD, this the 18th day of January, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

1. S. Sandeep, S/o. Omkar, Gr. 'C'
Aged about 30 years,
Occ: Casual Labour,
O/o. Superintending Engineer, Valuation Cell,
Income Tax Department, Olympic Bhavan,
L.B Stadium, Hyderabad,
H.No.B-11, Income Tax Quarters,
Banjara Hills, Rd No.-12, Opp: Ohri's Restaurant,
Hyderabad – 500 034.
2. M. Yogananda, S/o. K. Mukunda,
Aged about 34 years,
Occ: Casual Labour,
O/o. Principal Commissioner of Income Tax,
Tirupati, I floor, Aayakar Bhavan, K.T. Road,
Tirupati, Door No.20-49-53-329,
Sanjay Gandhi Colony, Korlagunta, Tirupati.
3. P. Sreenivasulu, S/o. P. Venkataramana,
Aged about 37 years, Occ: Casual Labour,
O/o. Principal Commissioner of Incomes Tax, Tirupati, I floor,
Aayakar Bhavan, K.T. Road, Tirupati, Door No.2-233,
Maripalli, Mudigubba, Anantapur,
Andhra Pradesh – 515 511.
4. M.L. Satyanarayana Murthy,
S/o. M. Ramakrishna Rao,
Aged about 35 years, Occ: Casual Labour,
O/o. Additional Commissioner of Incomes Tax,
Sri Deepthi Towers, 4th floor, Main Road,
Kakinada D.No.61-2-72b, Komali Vari Street,
T.J. Ramaraopeta, Kakinada – 533 002.
5. P. Chandra Kumar, S/o. P. Nageswara Rao,
Aged about 29 years, Occ: Casual Labour,
O/o. Additional Commissioner of Incomes Tax,
Sri Deepthi Towers, 4th floor, Main Road,

Kakinada, D.No.39-4-1/1, Vivekananda Street,
Suryanarayana Puram, Kakinada – 533 001.

6. K. Victoria, W/o. Sri Ramulu,
Aged about 45 years, Occ: Casual Labour,
O/o. Principal Commissioner of Incomes Tax,
4th floor, Rajkamal Complex, Lakshipuram,
Guntur, 13 Line, Swarna Bharathinagar,
Adavi Takkellapadu, Pattabhipuram,
Guntur – 522 006.

7. Kaligithi Madhu, S/o. K. Eliyya,
Aged about 33 years, Occ: Casual Labour,
O/o. Income Tax Office, Aayakar Bhawan,
Opp: Ganesh Canteen, J.P. Road, Bhimavaram,
D.No.25-9-141, Gandhi Nagar,
Gollavanitippa Road, Bhimavaram – 534 202.

8. T. Somasundar Reddy, S/o. T. Raja Reddy,
Aged about 55 years, Occ: Casual Labour,
O/o. Additional Commissioner of Incomes Tax,
Tirupati, Door No.10-1-578, Tilak Road, Tirupati.

9. K. Madhava Raju, S/o. K. Venkateswarlu,
Aged about 24 years, Occ: Casual Labour,
O/o. Additional Commissioner of Incomes Tax,
Range-1,Tirupati, Door No.1-8-76, East Bazar,
Chandavaram, Guntur District.

10. D. Gopi Naik, S/o. D. Tavare Naik,
Aged about 45 years, Occ: Casual Labour,
O/o. Incomes Tax Office, Ward – 1,
G.K. Reddy Complex, CTM Road, Madanapalle,
Chittoor District , III-169-13, 164-3-1, Rama Rao Colony,
Madanapalle, Chittoor District - 517 325.

11. D. Somasekhar Rao, S/o. D. Rangarao,
Aged about 31 years, Occ: Casual Labour,
O/o. Additional Commissioner of Incomes Tax,
Range – II, Tirupati, Door No.18-1-66/H2,
Yasoda Nagar, K.T. Road, Tirupati.

12. K. Uday Bhaskar, S/o. K. Nageswara Rao,
Aged about 38 years, Occ: Casual Labour,
O/o. Incomes Tax Office, C.R. Building,
Range – 3, M.G. Road, Vijayawada, 3-87,
Kanchanapalli, Panakalavari Street,
Tadepalli Mandal, Andhra Pradesh – 522 502.

13. A. Venkata Rao, S/o. A. Venkateswarlu,
Aged about 23 years, Occ: Casual Labour,



O/o. Incomes Tax Office, C.R. Building,
Range – 3, M.G. Raod, Vijayawada, H.No. 6-7-20/A,
Arundalpet 7/4, Guntur – 522 002.



14. P. Suresh Anand, S/o. P. Anand Rao,
Aged about 38 years, Occ: Casual Labour,
Working under Deputy Director (System),
O/o. Commissioner of Incomes Tax (Adm. & TPS),
I.T. Towers, AC Guards, Hyderabad, 9-1-365/2/201,
Prashant Nagar, Langer House, Hyderabad – 500 008.
15. Kausar Begum, W/o. Yousuf,
Aged about 40 years, Occ: Casual Labour,
O/o. Principal Commissioner of Incomes Tax - V,
10th floor, I.T. Towers, A.C. Guards, Masab Tank,
Hyderabad, Door No.4-10-44-5-7-1/2,
New Jalalbaba Nagar, Kishan Bagh,
Hyderabad – 500 084.

...Applicants

(By Advocate : Sri A.V.V.S. Bhujanga Rao)

Vs.

1. The Union of India rep. by
The Secretary to the Government,
Ministry of Finance,
Department of Revenue North Block, New Delhi.
2. The Central Board of Direct Taxes rep. by its Chairman,
Ministry of Finance, Department of Revenue,
3rd floor, Vikas Bhavan, N-Block, I.P. Estate, New Delhi.
3. The Principle Chief Commission of Income Tax,
Cadre Controlling Authority Andhra Pradesh & Telangana,
Income Tax Department Government of India,
Ministry of Finance, Department of Revenue,
10th floor, C – Block, I.T. Towers, A C Guards, Hyderabad.

....Respondents

(By Advocate: Smt K. Rajitha, Sr. CGSC)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:

2. The OA is filed in regard to partial implementation of the OM dated 31.5.2017 issued in regard to implementation of the 6th and 7th CPC recommendations in respect of wage revision of the applicants and non release of consequent arrears.

3. Brief facts of the case are that the applicants are working as temporary employees in Multi Tasking Staff (MTS) posts in the respondents organisation and the respondents have issued a letter dated 31.5.2017 for implementation and payment of wages as per 6th & 7th CPC. Respondents have not implemented their own order and hence the OA.

4. The contentions of the applicants are that the respondents failed to implement their own order. It is improper not to implement the recommendations of the 6th and 7th CPC from 1.1.2006 & 1.1.2016 respectively. Wage revision and arrears have not been paid. In other States of the country, similarly placed employees working for the respondents organisation have been granted the benefit. Representation of the similarly placed persons like the applicants dated 18.4.2018 was not disposed. The applicants contend that they are also entitled for interest on the delayed payment of arrears. They relied on the judgment of the Hon'ble Apex Court in *S.K. Dua v. State of Haryana & Anr, (2008) 3 SCC 44*, to support their contentions.

5. Heard both the counsel and perused the pleadings on record.

6. The applicants' grievance, working as Casual Labour in MTS posts, is that the recommendations of the 6th & 7th CPC were not implemented in regard to revision of wages and payment of arrears despite the order dated 31.5.2017 issued by the respondents themselves. Representation was submitted by similarly placed persons on 18.4.2018, which has not been disposed till date. Responding to the relief sought, Ld. Counsel for the respondents submitted that they are finding it difficult to collect the service details of the applicants and hence, it is taking time to attend to the grievance raised.

7. After hearing both the sides on the issue, we are of the view that the applicants should submit a comprehensive representation along with their service details to the extent available with them, within a period of 15 days from the date of receipt of this order citing the latest rules which cover their cases in addition to the memo referred to and the legal principles which support their claim. Respondents shall dispose of the same within 8 weeks from the date of receipt, in accordance with extent rules and as per law, by issuing a speaking and reasoned order.

With the above directions, the OA is disposed of, at the admission stage, without going into the merits of the case. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

al/evr